BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONE), CHENNAI

Original Application No. 184 of 2021 (SZ)

IN THE MATTER OF

Abraham Mathew,
S/o.P.V.Mathew,
Veloor. P.O., Kottayam-686 003

... Applicant(s)

Versus

State of Kerala and Ors.

...Respondents

STATEMENT OF FACTS SUBMITTED BY 2ND RESPONDENT

Index

S.No	Particulars	Page No.
1	Statement of facts	1-10
2	**Annexure I** :- Land tax receipt dated 04.06.2020, submitted along with the representation dated 26.06.2021 (Annexure in OA 184) and Thandaper No.6654 of Veloor Village office)	11
3	**Annexure II** – Representation of petitioner to RDO and field sketch.	12-16
4	**Annexure III** –Report of Tahsildar, Kottayam with copy of Demarcation sketches	17-31
5	**Annexure IV** –Petitions and residents on opposite bank	32-35
6	**Annexure V** –Investigation study by department	36-39
7	**Annexure VI** –Digital videos and pictures of the alleged property taken	40-42

Dated at Chennai on this the 9th day of November, 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONE), CHENNAI

Original Application No. 184 of 2021 (SZ)

IN THE MATTER OF

Abraham Mathew,
S/o.P.V.Mathew,
Veloor. P.O., Kottayam-686 003

... Applicant(s)

Versus

State of Kerala and Ors.

...Respondents

STATEMENT OF FACTS SUBMITTED BY 2ND RESPONDENT

1. It is submitted that the Applicant has filed the Original Application No.184/2021 against the Respondents. The main allegations of the applicant is to restitute his property and environment damaged on account of proposed silting activities being carried out by Irrigation department, by which several trees an plants from applicants property was cut and the boundary wall fell from the applicants property beside the banks of Meenachil river etc.

2. The following parawise defence statement of facts is submitted with regard to the allegations made in the above original application.

3) It is submitted that this application is not maintainable either in law or facts. All the averments in the petition are denied except those are specifically admitted hereunder.

4) (a) **Para-1:** It is submitted that it is to be noted that the applicant has given false information in this Original Application that he is the owner of 9 acres 60 sqmts of land in Resurvey No.60/1, as is evident in the documents (Land tax receipt dated 04.06.2020, the survey number shown is 60/2) submitted along with the representation dated 26.06.2021 (**Annexure 4 of O.A.184/2021**). This matter stated in the first paragraph of the petition is to be proved by the petitioner himself with cogent evidence. The statement that there was a boundary wall on all sides including west and south is wrong.

Annexure 1.

b) It is submitted that the report of the facts in general are that the applicant's property mentioned is on the left bank of Meenachil River at Cherickal Bhagom in Kottayam District. On verification of the Survey records of the property, by the survey department, it is understood that the alleged portions of the applicants property is the puramboke of Meenachil River, which is the land assigned to him years back. Meenachil River shares the northern and western side of the petitioner's property and on the other side of Meenachil river is the Kottayam Thiruvarpu PWD Road.

c) It is submitted that there is no loss on western side as per the survey sketches and it may be stated that there is river purampoke of 6.498 Cents on the western side by the appellant and he put forwards claims for loss based on the assumption that it was his land and is enjoying this as his front yard.

d) It is further submitted that again there are no new dislocations of bank of Northern side, as alleged by him. There is a boundary wall on western side of the property near to the applicant's house which is given as protection to the River purampokku.

5. **Para-2** (a) It is submitted that the statement in 2nd para is true. It may be stated that the work undertaken by the department were arranged on public interest, recommendations of M.L.A., Presidents of various Local Self Governments, secretary of Meenachil – Meenanthara- Kodoor river in king project, memorandum of flood affected victims, etc. These works are beneficial for mitigating flood hazards, especially the protection of life and property of the people residing near the river bank and western low lying areas of Kotayam District as well as for making the boat routes navigable that are severely blocked by various deposits vegetation leaning in to the waterway and weed growth, for mitigating the effects of flood and for facilitation of inland navigation.

(b) It is submitted that for the irrigation department, Flood Control in

the Rivers is a great concern. The major causes of increase in flooding in general can be attributed to factors like heavy down pour due to climatic changes, change in the land use pattern etc. The deposition of sediments and the branches of vegetation learning in to river which are extended to several meters, in the waterways adversely affected river conveyance and causes flooding in the nearby areas.

(c) It is submitted that Kottayam area being surrounded by so many water bodies, is prone to frequent flooding which has left the life of people especially of Kumarakom, Thiruvarpu, Aymanam Panchayaths is a very miserable condition during monsoon. Hence, removal of various obstructions in the rivers is of the first and foremost thing to be done for flood mitigation works as well as for facilitation of inland navigation.

6. **Para-3:** It is submitted that the statements in paragraph 3 is not fully acceptable. Since the alleged property was located in the curved portion of the river. The herds of bamboo leaning in those portions caused obstruction to flow and the force of flow is towards the opposite bank which were already in dangerous condition. It may be stated that leaning branches of bamboo herds which obstructed the flow of water were cut using cutting machines. Also as the activities are proposed at specific locations where there are obstructions to flow and not the entire length of the river, for reaching those locations and for the easy execution of the work the contractor made use of a barge for moving in the River, for doing the activities mentioned in the work and all the equipments and machineries were mounted on the barge and were used when and where required as per the requirement at the site. It may be noted that no excavation / desilting were done on this specific location.

6. **Para-4:** (a) It is humbly submitted that the allegations in para 4 is false and is a framed one. It is fully against the existing facts. The irrigation department has not initiated any earthwork or dredging works in the alleged portion or in the surroundings. The statement that six coconut trees, four

herds of bamboo plants, 4 Areca trees and several other trees were fallen on account of the excavation done is false. Hence denied. There is no such incident happened during the recent period so far. The work of removal of leaning branches of bamboos which obstructs the natural flow of water was done with the help of machineries. The department has planned the work after conducting proper study and investigation.

(b) The statements in representation is false and misguiding. It may be noted that in the representation dated 26.06.2021 (Annexure 4), the appellant has stated that he has already lost some coconut trees and arecanut trees in before years due to obstructions of existing "Pulimuthu in the region, which were laid 20 years before, for reducing the force of flow in the curve so as to protect the opposite bank from degradation scouring". So, it is clear that, the river itself has eroded the flood plain in due course which is assigned to the appellant, (as land assigned to him), and he himself has forgotten his statement in para 5 of O.A.No.184, erosion movement and deposition of sediment in river are natural regulating functions of a river and put th blame on the department.

(c) It is submitted from the survey sketches itself it can be seen that these eroded areas were actually projected in to the river compared to the crossection in the upstream of the river and naturally it is eroded owing to hydro morphological changes of river, associated with climatic changes.

(d) The appellant has purposely put the blame on the department for getting restitution of property which may be naturally eroded in previous years. The bare truth is that river has taken back its land in due course.

(e) It is submitted that he failed to substantiate his false statement of loss of 10 cents of land on account of dredging ie. I the sketch produced along with the representation, he has marked the portions lost, in red ink as several bits on the Northern side and western side of his property. But as per the survey conducted by the survey department at the site there is no loss of land on western side and the same is the purampoke of river itself which he

claims as his property. The bit wise red markings on the Northern side is also misguiding and false. As per the survey at the site, nearly 4.1 cents were eroded from that side continuously and there was no indication of new dislocation at the site. All these facts and the scientific statements in the allegation, indicates that this case is a framed one to give additional emphasis on OA 117/2021, as alleged area comes in the proposed reaches of works mentioned in O.A.117/2021, undertaken by irrigation department.

(f) It is further submitted that regarding cutting of bamboo bushes which obstruct the flow of water, it may be stated that in the case of monsoon related flood hazards, department is bound to act as per the directions in the Orange Book of Disaster Management 2021, and in the light of upcoming monsoon seasons and the previous floods of 2018 and 2019, it is the responsibility of the Irrigation Department to ensure, the free flow of flood water by removing the obstructions in all the canals, streams and rivers under the jurisdiction (pg 140 – 145 of Orange Book of Disaster Management 2021).

7. **Para 5:** It is humbly submitted that the Department and the officials are fully concerned about the environmental and ecological aspects and are bound to maintain its balance and has no objective of taking actions that affect the biological diversity along the river side. No activity that affects river ecology is being conducted at the site

Instead all acts done were to remove the obstructions to water flow by cutting the leaning bamboo bushes, for easy draining of flood water.

8. **Para-6:** It is submitted that the microorganisms in the riverbed is destroyed if dredging is done is wrong. The Meenachil River has an average depth of 5m to 4 m within the location and no dredging is carried out in the riverbed. No dredging of bed is proposed as alleged by the applicant, instead the proposal is to maintain the width and depth of river by removing the deltas formed at identified reaches for maintaining flood discharge capacity of the river for easy flow of flood water. Here the appellant's area has no delta

formation and no dredging was necessitated.

9. **Para-7:** It is submitted that the statement in para-7 is true. Irrigation Department is the Government Wing to protect and maintain the water bodies also flood control and mitigation is one of the prime duties of this Department. For this obstructions in water way need to be cleared to restore the waterway. These activities are done as and when necessitated as per the site condition.

10. **Para-8:** It is submitted that the statement in para 8 is wrong. Irrigation Department has conducted developmental studies in the entire stretch of Meenachil River from Chungam to Kanjiram and the excavation is proposed in areas based on the initials levels taken by the department to reinstate the original crossection of river by removing the deltas formed at various locations. As the banks of meenachil river are flood prone areas, the proposal in the works undertaken by the department was only to maintain the width and depth of river by removing the deltas formed at identified reaches, for easy flow of flood water and for removing obstructions to the flow of water by hanging branches of vegetation. As this is an Inland navigation canal the work helps in easy plying of vessels as well.

11. **Para-9:** It is submitted that Meenachil River shares the northern and western side of the applicants property and on the other side of Meenachil river is the Kottayam Thiruvarpu PWD Road. There is no loss on western side as per the survey sketches and it maybe stated that there is an encroachment of river land of about 6.498 cents on the western side by the applicant and he put forwards claims for loss, based on the assumption that it was his land and is enjoying this as his front yard. Again there is no new dislocations of bank on Northern side, as alleged by him

The applicant has to understand, that Department and the officials are fully concerned about the environmental and ecological aspects an are bound to maintain its balance and at the same time as officials bound to maintain and protect the water bodies under their jurisdiction, no

activities that may affect the life and property could be taken as alleged by the applicant. Due to the encroachment of Meenachil River on the side of the applicant the opposite side got degraded rendering the PWD Road in damage. Now PWD is operating the traffic needs of the Thiruvarpu Road by temporarily arranging it through the nearby private land.

12. **Para-10:** It is submitted that as is evident from the facts based on the survey sketch of the area attached and as explained in remarks for para-4, Irrigation Department did not do any damage to the property of the applicant, on the other hand, the applicant has been enjoining the benefits of about 6.498 cents of river purampoke. The river purampoke enjoyed by the applicant on the western side of the river (ie., Left bank of the river) needs to be kept as flood plain to ensure the free flow of floodwater.

13. In respect of the allegations made on the heads of grounds, the respondent submits the following reply.

1. The allegation is denied as no desilting activity was done at the said area. No damage to river ecology made since removal of leaning branches of bamboos which obstructs the natural flow of water was only done and the same is seen deposited on the banks, the cut portions of the same is seen re-growing.

2. Regarding Environment Impact Assessment, it may be stated that no such Environment Clearance is required as under the Extra Ordinary Gazette Notification vide S.O.(E) 1224 dated 28.03.2020 Appendix IX, Sl. No.7 of Ministry of Environment, Forest and Climate Change, Notification which states dredging and de-silting of dams, reservoirs, weirs, barrages, rivers and canals for the purpose of their maintenance, upkeep and disaster management are exempted from Environmental Clearance.

3. The statement in this ground is also not correct. Kottayam area being surrounded by so many water bodies is prone to frequent flooding which has left the life of people especially of Kumarakom, Thiruvarpu, Aymanam Panchayaths in a very miserable condition during monsoon.

Hence, removals of various obstructions in the rivers are the first and foremost thing to be done for flood mitigation works as well as for facilitation of inland navigation.

As the nature of work is intended for mitigation of flood hazards, which itself is for the protection of life and property of people in the flood prone. Hence, department has discharged the duty entrusted with it for the protection of life and property of the flood affected victims of the previous years.

4. This ground is relating to protection of river banks and regulation of removal of sand Act, 2001. It may also be stated that no sand mining done as the purpose of the work was to remove the delta formations at specific location in the water way, so as to reinstate the original cross section of the river to maintain the flood discharge capacity. The applicant has given a generalized view of activities as sand mining.

The Comment on Limitation Clause:

1. It is submitted that the works of cutting learning bamboo bushs at the location were done on May 21st and 22nd of 2021 and there was no objections from his part during execution. The work as a whole was suspended on 05.06.2021, owing to order of this Hon'ble Tribunal in O.A.No.117/2021. The applicant has made the representation of the Revenue Divisional Officer only on 26.06.2021 after stoppage of work for more than three weeks.

2. It is submitt4ed that the Prayers are not allowable for various reasons stated above, as no loss of any land of the applicant occurred due to any departmental activity, no restitution of the property is required as th loss is due to the natural phenomenon of erosion of the purampoke land assigned to him.

3. It is submitted that as is evident from the facts based on the survey sketch of the area attached and as explained in remarks for Para 4, Irrigation Department did not do any damage to the property of the applicant, on the

other hand, the applicant has been enjoining the benefits of about 6.498 cents of river purampoke.

4. It is submitted that the river purampoke enjoyed by the applicant on the western side of the river (ie. Left bank of the river) needs to be kept as flood plain to ensure the free flow of flood water. The blame on department for the already lost land in previous years could not be entertained.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to record the statement of facts filed by the respondent on Record and thus render justice.

Dated at Chennai on this the 9th day of November, 2021

(E.K.Kumaresan)
Counsel for R2
Standing Counsel for
State Government of Kerala
NGT(SZ) Chennai Bench

L.R. 46050/B1/1 19/04/2002 GPK (3) Govt. of Kerala

[illegible]

[illegible]				[illegible]	[illegible]	[illegible]	[illegible]
1		2		3	4		
97/2008 [illegible]							
213	0	04	30	[illegible]		5/-	
R.V. 99/2008 dtd. 17/02/2008 [illegible] TP 1699 [illegible]							
60/2	—	09	60			20/—	
		13	90				

As per the [illegible] Land Tax (Amendment) [illegible] 2014 [illegible] Kerala Gazette [illegible] 2014 [illegible] 2014 (Law), the revised amount of tax is 35/-

Village Officer
Veloor

314373/21/Rapw
19/07/21. RM(6)

V7.75PT/21
5/7/2021.

ANNEXURE II

(12)

From
ABRAHAM MATHEW.
PERUNTHAKARY,
VELOOR, KOTTAYAM. 3.
686003

OFFICE OF THE MINISTER FOR REVENUE AND HOUSING
JUN 2021
THIRUVANANTHAPURAM

THE REVENUE DIVISIONAL OFFICER (RDO)
Kottayam.

R1004133/21/MN(RDO)

19 JUL 2021

K1

AK

Dear Sir,

ഞാൻ വേളൂർ കരയിൽ Block no 190ൽ, ചിറ്റു [illegible] വസ്തുവിലെ താമസക്കാരനാണ്. സ്വന്തം വകയായി ലഭിച്ച വസ്തുവിലെ [illegible] കിഴക്കുവശത്ത് ഒരു വസ്തു [illegible] ഉദ്ദേശം 20 വർഷം [illegible].

എന്റെ വസ്തുവിന്റെ എതിർ [illegible] പുളിവൃക്ഷങ്ങൾ സ്ഥിതി ചെയ്യുന്നു. [illegible] പുളിവൃക്ഷങ്ങൾ [illegible] കല്ലുകൾ [illegible] പുളിവൃക്ഷങ്ങൾ [illegible] മരങ്ങൾ [illegible] റോഡുകൾ [illegible] വെള്ളക്കെട്ടുണ്ടാകുന്നു. [illegible] വെള്ളം [illegible] പുളിവൃക്ഷങ്ങൾ [illegible] വെള്ളക്കെട്ടിലാകാൻ കാരണം [illegible] വെള്ളപ്പൊക്കം [illegible] ലഭിച്ചു [illegible] 21, 22 തീയതികളിൽ 2021 [illegible] വസ്തു [illegible]

Hitachi [illegible] വസ്തു [illegible] പ്രവൃത്തികൾ [illegible]

K. RAJAN
Minister for Revenue & Housing
8/7/21

ജില്ലാ കളക്ടർ, കോട്ടയം
പരിശോധിക്കുക

ANNEXURE II (13)

കൊണ്ട് എന്റെ വസ്തുവിൽ പലഭാഗങ്ങളിലായി
പത്ത് സെന്റ് സ്ഥലത്തോളം Hitachi കൊണ്ട് ഇട്
ച്ചു കുഴിക്കുന്നുണ്ട്. ഇതിനാൽ [illegible] ഉയർന്നുകിട
സ്ഥാപിച്ചതിൽ എന്റെ വസ്തുവും തെങ്ങുകളും ക
മുകൾ ഇവ ഇടിഞ്ഞ് താഴ്ത്തിൽ പോയിക്കൊണ്ടിരിക്കുന്നു.
എന്റെ വീടിന്റെ 50-60 അടികളിൽ താഴ്ത്തിരം
ഇടിച്ചിരിക്കുന്നു. ഇത് എന്റെ വീടിനു ഭീഷണിയായ
കഴിഞ്ഞ 7-8 വർഷങ്ങളായി വിനയചിലയിൽ
വരണ്ട് വരലില്ല. ഈ ഭാഗങ്ങളിലൊന്നും വെള്ളം, വരണ്ട
കിട്ടുന്നില്ല, വറ്റിച്ച് ആറിന്റെ തീരങ്ങളും കരി
ആറിന്റെ അടിത്തട്ടും കുത്തിയൊഴുകി നശിക്കുകയാണ്.
വിനയചിലയിന്റെ പടിഞ്ഞാറു ഭാഗ
ങ്ങളിൽ ഒക്കെയും വളരെ ആഴത്തിൽ ആറിന്റെ
ആഴം 8-10 അടിയായിരുന്നു. ഇട ഭാഗത്ത് ആറി
ന്റെ ആഴം 30-35 അടിയാണ്. ഇതും വെള്ള
ത്തിന്റെ ചെക്കിനെ കാര്യമായി ബാധിക്കുന്നുണ്ട്.
ഇത് സംബന്ധിച്ചും നാട്ടുവാസികളായ നാട
ത്തിയായി അറിവില്ല.
ഈ പ്രദേശത്ത് റോഡുകൾ പണിതിട്ടുള്ളത്
പഴയ കണ്ടത്തിന്റെ ചിറകൾ വന്നിട്ട് പൊക്കിയാണ്.
ഈ പെട്ടിയുടെ വക്കിൽ ഭാരം കയറുമ്പോൾ, വെള്ള
ത്തിന്റെ പൊക്കം കൂടുമ്പോൾ ഈ റോഡുകൾക്കും [illegible]
കൾക്കും പലതും സംഭവിക്കാം എന്ന് പറയേണ്ടല്ലോ.
ഈ പ്രദേശം വെള്ളത്തിൽ മുങ്ങിപ്പോകുമെന്ന്
ശാസ്ത്രജ്ഞർ അറിവുള്ളവർ പറയുന്നു.
ഒരു വീടിനു പകൽ വെള്ളം വരുന്ന പരിധി.
ചിറ്റതിൽ 125 അടി വരെ താഴ്ത്തിയാണ്.
125 അടിക്കു താഴെ ഉറച്ചുകൂട്ട വരുന്നുള്ളു.
ഈ ആറിന്റെ തെക്കേ കരയിൽ Hitachi പണിയുമ്പോ
ആറിന്റെ ഇരു ഇടിയുന്നതും, വെള്ളം കൂടുതൽ മുങ്ങുന്ന [illegible]

ഇപ്പോൾ കവലക്കു സമീപം കിളിക്കൽ റോഡ് റോഡിന്റെ ഒരു ഭാഗം ഇടിഞ്ഞ് തെന്നിയാറ്റി ആറ്റിൽ കരയിൽ നിന്നും ഉദ്ദേശം 30-35 അടി മാറി ഒരു വലിയ ചിറ ഉണ്ടായിട്ടുണ്ട് അതു ഇതു വരെ നീക്കം ചെയ്തിട്ടില്ല. കൂടാതെ അനധികൃതമായി, നിലവിലെ നിയമങ്ങൾക്കു വിരുദ്ധമായി നിർമ്മിച്ച ചെളിക്കുളങ്ങളും നീക്കം ചെയ്യേണ്ടതാണ്.

പ്രകൃതിക്കും ആവാസവ്യവസ്ഥക്കും വരുത്തിയ വലിഞ്ഞ [illegible] അല്ലാതെയും വാഴ [illegible], [illegible] നടത്താതെയും, 2021 May മാസം 21, 22 തീയതികളിൽ Hitachi ഉപയോഗിച്ച് [illegible] അരുവികളും [illegible] പറിച്ചുതി [illegible] വെള്ളത്തിൽ ഇടി [illegible] പത്തുസെന്റോളം വസ്തു [illegible] പ്രവൃത്തികൾ [illegible]. ഇങ്ങനെ [illegible] പ്രവൃത്തികൾ ആവാസ വ്യവസ്ഥകൾക്ക് ആഘാതമേൽപ്പിച്ചിട്ടുണ്ട്. ഇത് നിലവിലുള്ള നിയമങ്ങൾക്ക് വിരുദ്ധമാണ്. ഹി [illegible] എന്റെ വീടിനും ഈ Hitachi കൊണ്ടുള്ള [illegible] കേടുപാടുകൾ ഉണ്ടായിട്ടുണ്ട്.

അതുകൊണ്ട്, നിയമവിരുദ്ധമായ നടപടി [illegible] (10 cent വസ്തുക്കൾ മൂലം — [illegible], 3 അരുവി, 7 [illegible] 6 [illegible] 4 [illegible], [illegible] 4 കമുകുകൾ) പരിഹാരമുണ്ടാകണമെന്നും [illegible] ഈ പ്രവൃത്തി മൂലം ഇനിയുണ്ടാകാവുന്ന കേടുപാടുകൾക്കും എന്റെ വീടിന് സംഭവിക്കാവുന്ന കേടുപാടുകൾക്കും [illegible] നഷ്ടപരിഹാരം ഉണ്ടാകണമെന്നും, ഇടിഞ്ഞുപോയ [illegible] [illegible] തിരിച്ചുപിടിച്ചു തരുന്നതിനും വേലിൽ [illegible] വേണ്ട നടപടികൾ സ്വീകരിക്കണമെന്നും [illegible] അപേക്ഷിക്കുന്നു.

എന്ന്

Abraham Mathew

26-06-'21
[illegible]

Contd - Phone 944650926[illegible]

Enclosures-

Copies of photos,

② Copy of tax receipt.

③ Copy of survey plan showing the damages by Hitachi.

Copy to

① The Revenue Minister. TVM.

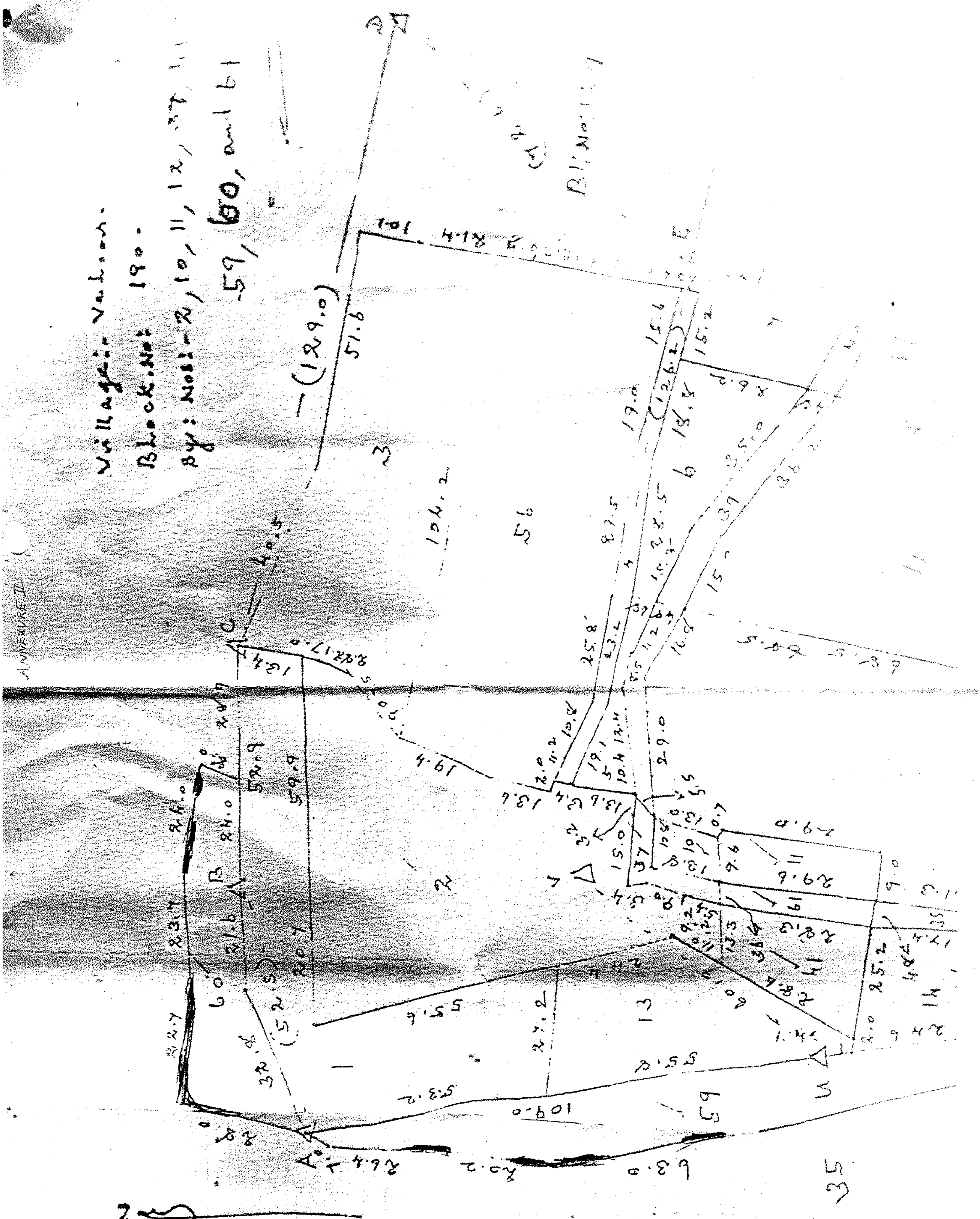
② The Forest Minister, TVM.

③ THASILDAR, KOTTAYAM.1.

④ DFO, Forests, Kottayam.

(signature)

Abraham Mathew.



— Rod mark - Hilāchi

ANNEXURE III (17)

<u>ഭരണഭാഷ മാതൃഭാഷ</u>

കെ2.8636/21

താലൂക്ക് ഓഫീസ്,കോട്ടയം
തീയതി 10.09.2021

തഹസിൽദാർ
കോട്ടയം.

ജില്ലാ കളക്ടർ
കോട്ടയം

സർ,

വിഷയം: നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണൽ മുമ്പാകെ ഏബ്രഹാം മാത്യു എന്നയാൾ ഫയൽ ചെയ്ത OA-184/2021 നമ്പർ കേസ് സംബന്ധിച്ച്

സൂചന:
1. അങ്ങയുടെ 31.08.21 ലെ DM1-3878/2021/DCKTM നം. കത്ത്.
2. എക്സി. എഞ്ചിനീയർ, മൈനർ ഇറിഗേഷൻ കോട്ടയത്തിന്റെ 29.07.21 ലെ കത്ത്.
3. വേളൂർ വി.ഒ.യുടെ 225/21 നം., റിപ്പോർട്ട്.
4. താലൂക്ക് സർവ്വെയറുടെ 08.09.21 ലെ റിപ്പോർട്ട്.

മേൽ സൂചനയിലേയ്ക്ക് അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. അങ്ങയുടെ സൂചന (1) പ്രകാരമുള്ള നിർദ്ദേശത്തിന്റെ അടിസ്ഥാനത്തിൽ വേളൂർ വില്ലേജിൽ ഇല്ലിക്കൽ പാലത്തിന് സമീപം ചേരിക്കൽ ഭാഗത്ത് മീനച്ചിലാറിന്റെ ഇടതു കരയിൽ പുറമ്പോക്കിന്റെ അതിർത്തി ഇറിഗേഷൻ ഉദ്യോഗസ്ഥരുടെയും ബന്ധപ്പെട്ട കക്ഷികളുടെയും വില്ലേജ് ഉദ്യോഗസ്ഥരുടെയും കക്ഷിയുടെയും സാന്നിദ്ധ്യത്തിൽ താലൂക്ക് സർവ്വെയർ പുനർ നിർണ്ണയം ചെയ്തിട്ടുള്ളതാണ്.

ടി വിഷയം സംബന്ധിച്ച് താലൂക്ക് സർവ്വെയറുടെ സൂചന (4) റിപ്പോർട്ട് പ്രകാരം നിലവിലുള്ള റീസർവ്വെ റിക്കാർഡ് പ്രകാരം പരാതി സ്ഥലം ഉൾപ്പെട്ടുവരുന്ന ആറ്റു പുറമ്പോക്കായ സർവ്വെ നമ്പർ 506 തിരുവാർപ്പ് വില്ലേജിലും സർവ്വെ നമ്പർ 558 ചെങ്ങളം സൗത്ത് വില്ലേജിലും ഉൾപ്പെട്ടുവരുന്നതിന്റെ അതിർത്തി നിർണ്ണയിച്ച് സർവ്വെക്കല്ലുകൾ സ്ഥാപിച്ച് ബന്ധപ്പെട്ട കക്ഷികളെ ബോദ്ധ്യപ്പെടുത്തിയിട്ടുള്ളതായും കക്ഷിയുടെ അവകാശത്തിലുള്ള സ്ഥലം വേളൂർ വില്ലേജിൽ ബ്ലോക്ക് 190 ൽ സർവ്വെ നമ്പർ 59, 60 എന്നിവയുടെ ഭാഗമായിട്ടാണ് കാണുന്നതെന്നും സർവ്വെ നമ്പർ 60 ൽ നിന്നും കക്ഷിയ്ക്ക് അവകാശപ്പെട്ട സ്ഥലത്തിന്റെ ബാക്കി ഭാഗം മുൻപിനാലെ ആറ്റു പുറമ്പോക്കിൽപ്പെട്ടും എന്നാൽ തണ്ടപ്പേരു കക്ഷി പേരിൽ നിലനിൽക്കുന്നതാണെന്നും റിപ്പോർട്ട് ചെയ്തിരുന്നു. കൂടാതെ ആറ്റു പുറമ്പോക്കായ സർവ്വെ നമ്പർ 506 ൽ നിന്നും 0.0214 ഹെക്ടർ (5.287 സെന്റ്) ഉം സർവ്വെ നമ്പർ 558 ൽ നിന്നും 49 ച.മീ. ഉം ചേർത്ത് 0.0263 ഹെക്ടർ (6.498 സെന്റ്) സ്ഥലം പുറമ്പോക്കിൽ നിന്നും കക്ഷിയുടെ കൈവശത്തിലും, കക്ഷിയുടെ കൈവശത്തിലും അവകാശത്തിലുമുള്ള

സ്ഥലത്തുനിന്നും 0.0166 ഹെക്ടർ (4 സെന്റ്) സ്ഥലം ഇടിഞ്ഞ് സർവ്വെ നമ്പർ 558 ആറ്റു പുറമ്പോക്കിലേക്ക് പോയിട്ടുള്ളതും നിലവിൽ റവന്യു റിക്കാർഡുകളിൽ അവകാശ രേഖകൾ പരിശോധിച്ച് മേൽ നടപടി സ്വീകരിക്കാവുന്നതാണെന്നും താലൂ സർവ്വെയർ റിപ്പോർട്ട് ചെയ്തിരിക്കുന്നു.

വേളൂർ വില്ലേജ് ഓഫീസറുടെ സൂചന (3) പ്രകാരമുള്ള റിപ്പോർട്ടിൽ വേളൂർ വില്ലേജിൽ ബ്ലോക്ക് 190 ൽ റീസർവ്വെ 59 ൽപ്പെട്ട 16.45 ആർ പുരയിടം ടി കരയിൽ പെരുന്തേക്കേരിൽ ഏബ്രഹാം മാത്യു പേരിൽ 1698 നമ്പർ തണ്ടപ്പേരിൽ കിടന്നിരുന്നതാണെന്നും കോട്ടയം താലൂക്ക് ഓഫീസിലെ 16.11.82 ലെ LA 33/31, 100/82 നമ്പർ പട്ടയ പ്രകാരം സിദ്ധിച്ചിട്ടുള്ളതാണ് ടി സ്ഥലം എന്നും ടി സ്ഥലത്തിന്റെ ഭൂനികുതി വില്ലേജ് റിക്കാർഡുകൾ പ്രകാരം 1994-95 സാമ്പത്തിക വർഷം മുതൽ അടച്ചു വരുന്നതാണെന്നും ടി സ്ഥലത്തുനിന്നും ടിയാൻ കോട്ടയം സബ് രജിസ്ട്രാർ ഓഫീസിലെ 28.03.2008 ലെ 1233/08 നമ്പർ ഇഷ്ടദാനയാധാര പ്രകാരം 59/2 എന്ന സബ് ഡിവിഷൻ നമ്പരായി 10.12 ആർ സ്ഥലം കൈമാറിയിട്ടുള്ളതും ശേഷം സർവ്വെ 59 ൽ 6.33 ആർ പുരയിടം ടിയാന്റെ പേരിൽ കരമടച്ച് വരുന്നതാണെന്നും വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിരുന്നു.

കൂടാതെ സൂചന (3) റിപ്പോർട്ട് പ്രകാരം വേളൂർ വില്ലേജിൽ ബ്ലോക്ക് 190 ൽ റീസർവ്വെ 60 ൽപ്പെട്ട 10.20 ആർ പുരയിടം വേളൂർ കരയിൽ പെരുന്തേക്കേരിൽ സാറാമ്മ മാത്യു പേരിൽ 1699 നമ്പർ തണ്ടപ്പേരിൽ കിടന്നിരുന്നതും ടിയാൻ 1994-95 കാലയളവ് മുതൽ കരമടച്ച് വന്നിരുന്നതുമാണ് എന്നും കോട്ടയം താലൂക്ക് ഓഫീസിലെ 20.10.82 ലെ LA-29/81/B7 നമ്പർ പട്ടയ പ്രകാരം ടിയാൾക്ക് സിദ്ധിച്ചതാണ് ടി സ്ഥലം എന്നും കോട്ടയം സബ് രജിസ്ട്രാർ ഓഫീസിലെ 1234/2008 നമ്പർ ധനനിശ്ചയാധാര പ്രകാരം ടിയാന്റെ മകനായ ഏബ്രഹാം മാത്യു പേർക്ക് 9.60 ആർ പുരയിടം കൈമാറിയിട്ടുള്ളതായും ആയത് ടിയാൻ 6654 നമ്പർ തണ്ടപ്പേരിൽ 2008-09 കാലയളവ് മുതൽ കരമടച്ച് വരുന്നതായും വേളൂർ വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിരുന്നു. ടി വിവരങ്ങൾ അങ്ങയുടെ അറിവിലേയ്ക്കും തുടർ നടപടികൾക്കുമായി താലൂക്ക് സർവ്വെയർ തയ്യാറാക്കിയ സ്കെച്ച് അനുബന്ധ റിക്കാർഡുകൾ എന്നിവ സഹിതം റിപ്പോർട്ട് ചെയ്തുകൊള്ളുന്നു.

വിശ്വസ്തതയോടെ

(ഒപ്പ്)

തഹസിൽദാർ(ഭൂരേഖ)

അംഗീകാരത്തോടെ

10/9/

ജൂനിയർ സൂപ്രണ്ട് (കെ സെക്ഷൻ)

PG

K2. 8636/21

വില്ലേജ്: വേങ്ങൂർ.

ബ്ലോക്ക് നമ്പർ 190.

സർവെ നമ്പർ: 59, 60.
506, 558.

റിപ്പോർട്ട്

വേങ്ങൂർ വില്ലേജിൽ ഇടിക്കൽ പാലത്തിന സമീപം ചേരിക്കൽ ഭാഗത്തു മീനച്ചിലാറിന്റെ ഇടതുകരയിലെ പുറമ്പോക്കിന്റെ അതിർത്തി നിർണ്ണയിക്കുന്നതിന് ഇറിഗേഷൻ ഓഫീസിൽ നിന്നും സമർപ്പിച്ചിട്ടുള്ള അപേക്ഷ പ്രകാരം സ്ഥലത്തു ഹാജരായി ഇറിഗേഷൻ ഉദ്യോഗസ്ഥരുടെയും വില്ലേജ് ഉദ്യോഗസ്ഥരുടെയും കക്ഷിയുടെയും സാന്നിദ്ധ്യത്തിൽ നിലവിലുള്ള റീ. സർവെ റിക്കാർഡ് പ്രകാരം പരാതി സ്ഥലം ഉൾപ്പെട്ടു വരുന്ന തോട് പുറമ്പോക്കായ സർവെ നമ്പർ 506 തിരുവാർപ്പ് വില്ലേജിലും സർവെനമ്പർ 558 ചെങ്ങളം സൗത്ത് വില്ലേജിലും കക്ഷി ഉൾപ്പെട്ടു വരുന്നതിന്റെ അതിർത്തി നിർണ്ണയിച്ച് സർവ്വേകല്ലുകൾ സ്ഥാപിച്ച് ഇറിഗേഷൻ ഉദ്യോഗസ്ഥരെയും കക്ഷിയെയും ബോദ്ധ്യപ്പെടുത്തിയിട്ടുള്ളതാകുന്നു. കക്ഷിയുടെ അവകാശത്തിലുള്ള സ്ഥലം വേങ്ങൂർ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 190ൽ സർവെനമ്പർ 59, 60 എന്നിവയുടെ ഭാഗമായിട്ടാണ് കാണുന്നത്. സർവെനമ്പർ 60ൽ നിന്നും കക്ഷിക്ക് അവകാശപ്പെട്ട സ്ഥലത്തിന്റെ ബാക്കി ഭാഗം മുൻപിനാലെ തോട്ടു പുറമ്പോക്കിൽ പെട്ടും ഏതാനും തെങ്ങോളം കക്ഷി ചേരിൽ നിലനിൽക്കുന്നതാകുന്നു.

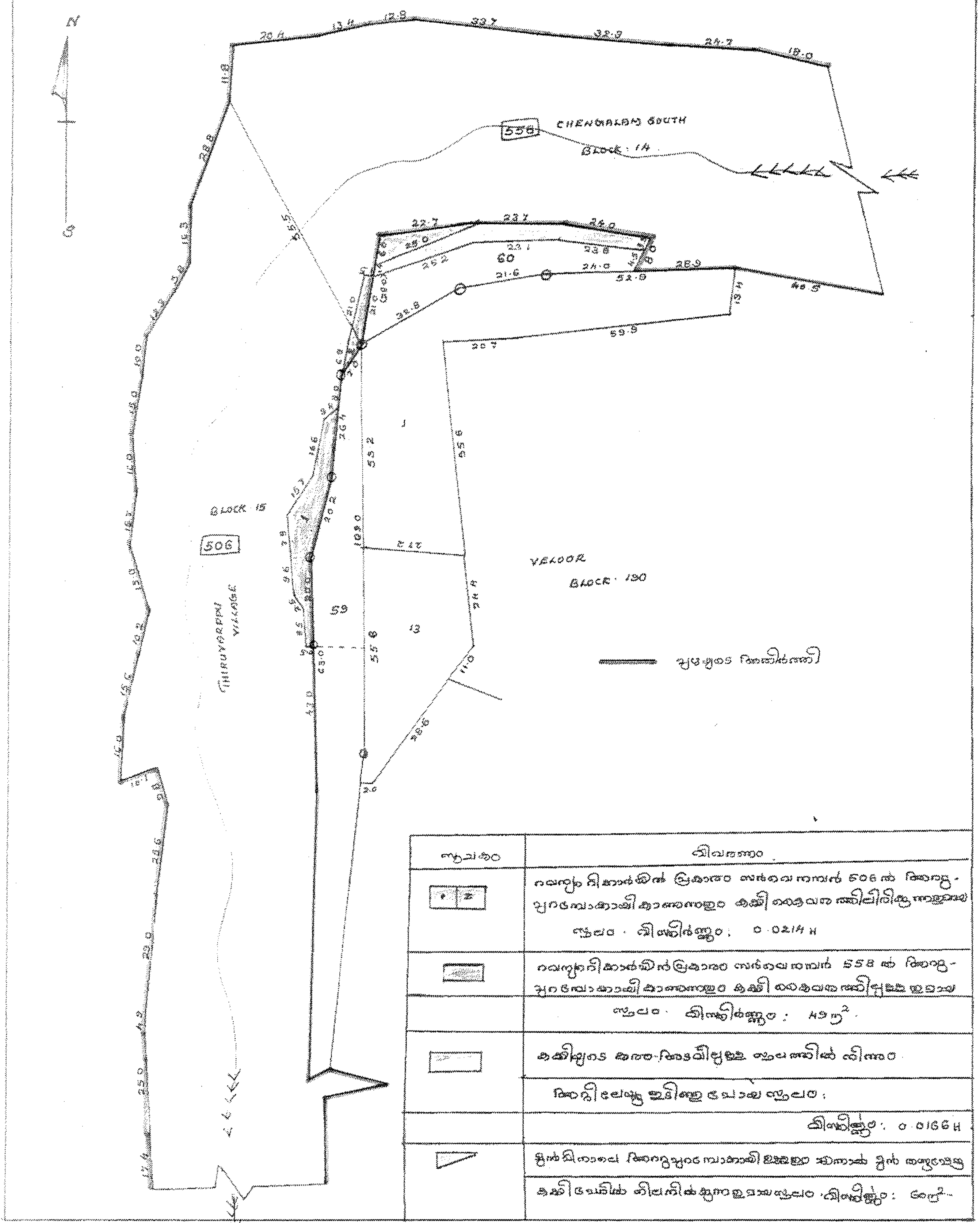
തോട് പുറമ്പോക്കായ സർവെനമ്പർ 506ൽ നിന്നും 0.0214H (5.287 സെന്റ്) ഉം സർവെനമ്പർ 558ൽ നിന്നും 49m² ഉം ചേർത്തു 0.0263H (6.498 സെന്റ്) സ്ഥലം പുറമ്പോക്കിൽ നിന്നും കക്ഷി കൈവശത്തിൽ കക്ഷിയുടെ കൈവശത്തിലും അവകാശത്തിലുമുള്ള സ്ഥലത്തു നിന്നും 0.0166H (4 സെന്റ്) സ്ഥലം ഇടിഞ്ഞ് സർവെനമ്പർ 558 തോട് പുറമ്പോക്കിലേക്ക് പോയിട്ടുള്ളതും ആയത് ബന്ധപ്പെട്ട ഇറിഗേഷൻ ഉദ്യോഗസ്ഥരെ ബോദ്ധ്യപ്പെടുത്തിയിട്ടുള്ളതുമാകുന്നു. നിലവിൽ റവന്യൂ റിക്കാർഡുകളിൽ അവകാശരേഖകൾ പരിശോധിച്ച് മേൽനടപടി സ്വീകരിക്കാവുന്നതാണെന്നും സ്കെച്ചും റിപ്പോർട്ടും മേൽനടപടിക്കായി സമർപ്പിക്കുന്നു.

(ഒപ്പ്)
3/9/21
ഹെഡ് സർവെ-
യർ [illegible]

താലൂക്ക്: കോട്ടയം.

ഫീൽഡ് നമ്പർ : 506.

ഇറിഗേഷൻ എക്സിക്യൂട്ടീവ് എഞ്ചിനിയറുടെ No: 09 184/ച.10 നമ്പർ അപേക്ഷപ്രകാരം ഇറിഗേഷൻ ഉദ്യോഗസ്ഥരുടെയും വില്ലേജ് ഓഫീസിലെ ഉദ്യോഗസ്ഥരുടെയും കക്ഷികളുടെയും സാന്നിദ്ധ്യത്തിൽ അളന്നു തയ്യാറാക്കിയത്.



സൂചകം	വിവരണം
	റവന്യൂ റിക്കാർഡിൻ പ്രകാരം സർവെ നമ്പർ 506 ൽ ഉൾപ്പെട്ട- പുറമ്പോക്കായി കാണുന്നതും കക്ഷി കൈവശത്തിലിരിക്കുന്നതുമായ സ്ഥലം. വിസ്തീർണ്ണം: 0.0214 H
	റവന്യൂ റിക്കാർഡിൻ പ്രകാരം സർവെ നമ്പർ 558 ൽ ഉൾപ്പെട്ട- പുറമ്പോക്കായി കാണുന്നതും കക്ഷി കൈവശത്തിലുള്ളതുമായ
	സ്ഥലം. വിസ്തീർണ്ണം: 49 m².
	കക്ഷിയുടെ കരം-അടച്ചിട്ടുള്ള സ്ഥലത്തിൽ നിന്നും
	അക്വിസിഷൻ ചെയ്യേണ്ടതായ സ്ഥലം;
	വിസ്തീർണ്ണം: 0.0166 H
	ഇതിനാലെ പുറമ്പോക്കായി ഉള്ളതും ഇതിനാൽ ഇൻ ഉൾപ്പെട്ട
	കക്ഷി കൈവശത്തിൽ വെച്ചിരിക്കുന്നതുമായ സ്ഥലം. വിസ്തീർണ്ണം: 6m².

TALUK SURVEYOR
Taluk Office, Kottayam

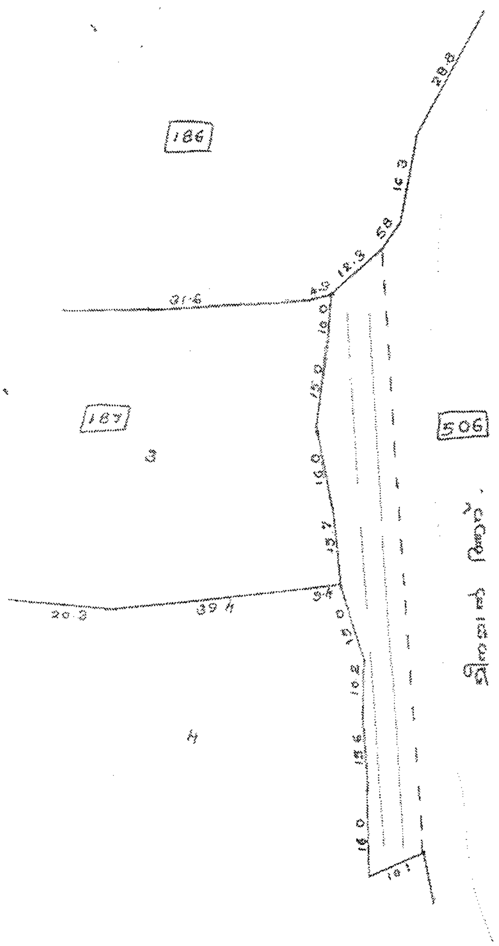
ഒപ്പ്
S. Beena
FGS

താലൂക്ക്: കോട്ടയം

വില്ലേജ്: തിരുവാർപ്പ്.

റീസർവ്വേ നമ്പർ . 187, 506.

ബ്ലോക്ക് നമ്പർ: 15



ഫസ്റ്റ്. ഗ്രേഡ്.

സർവ്വേയർ.

8

Anna III (22)

...OTTAYAM.

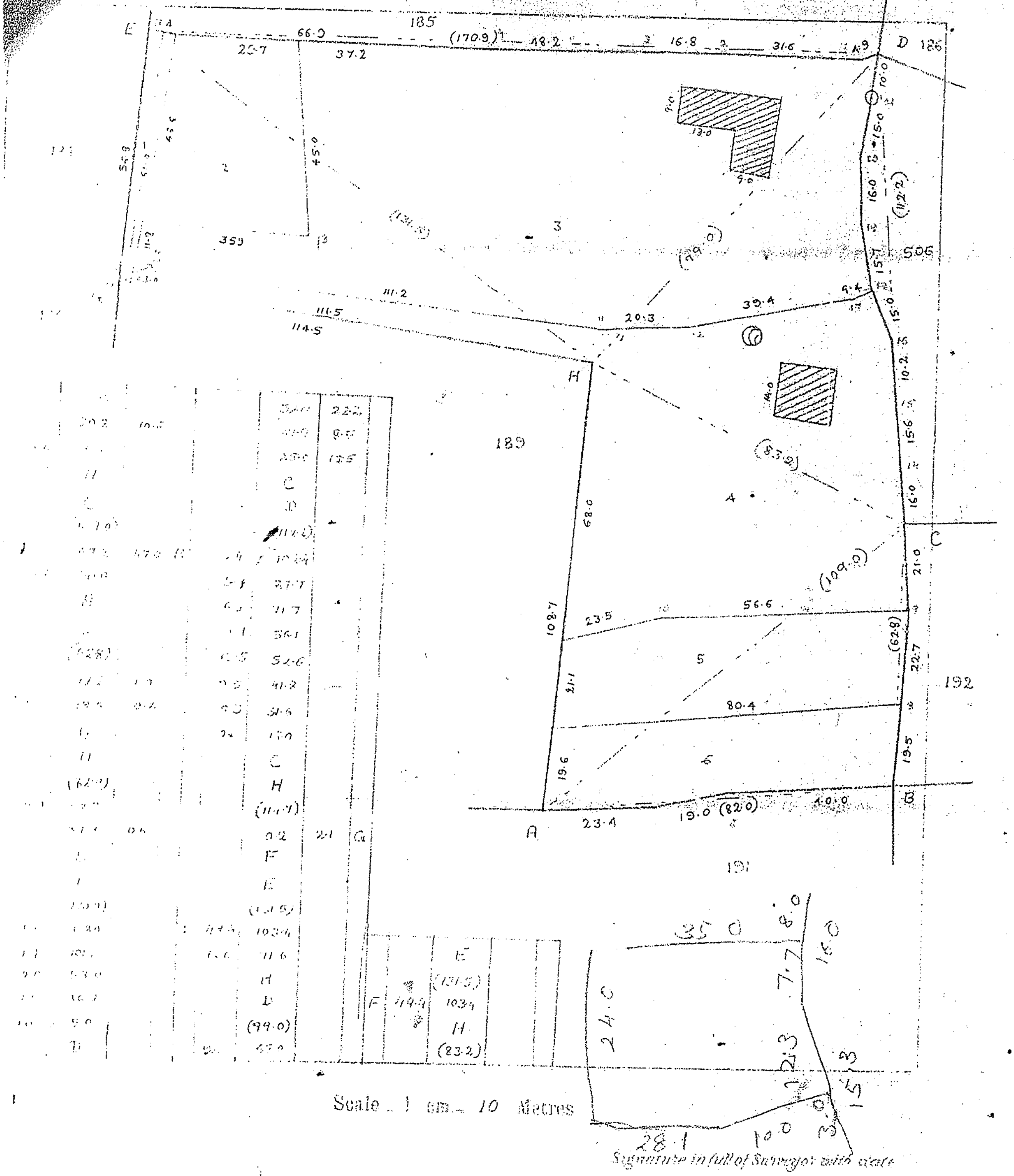
...TTAYAM.

BLOCK. No. 15.

Village Name.

Area 2.0165 Hectares

Field No. 187.



Scale 1 cm. = 10 Metres

Signature in full of Surveyor with date

... Santhamma T
15/4/78

Annex III (23)

1

No: 225/21

താലൂക്കാഫീസിലേക്കുള്ള റിപ്പോർട്ട്

സർ

വിഷയം: [illegible] പാലത്തിനു സമീപം
ശ്രീ നാസിലാറിന്റെ പരാതിക്ക്
നിർദ്ദേശിക്കുന്നത്. സംബന്ധിച്ച്.

സൂചന: ബഹുമാനപ്പെട്ട കോഴിക്കോട്
LR തഹസിൽദാരുടെ ഫോൺ
സന്ദേശം.

സൂചനയിലേക്ക് താഴെ ബോധിപ്പിക്കുന്നു

ചേളന്നൂർ വില്ലേജിൽ ബ്ലോക്ക് 190ൽ റീസർവ്വേ 59ൽ പെട്ട 16.45 ആർ സ്ഥലം ടി ഭാഗത്തിൽ പെരുങ്ങോട്ടേരിൽ [illegible] 1698-ാം നമ്പർ തണ്ടപ്പേരിൽ കിടന്നിരുന്നതാണ്. കോഴിക്കോട് താലൂക്ക് ഓഫീസിലെ 16.11.82ലെ LA 33/81, 100/82 നമ്പർ. ചാഴി [illegible] ലിസ്റ്റിലുള്ളതാണ് ടി സ്ഥലം. ടി സ്ഥലത്തിന്റെ ഭൂനികുതി വില്ലേജ് റിക്കാർഡുകൾ പ്രകാരം 1994-95 സാമ്പത്തിക വർഷം മുതൽ അടച്ചു വരുന്നതാണ്. ടി സ്ഥലത്തിനായി ടിയാൻ കോഴിക്കോട് S.RO യിലെ 28.3.2008ലെ 1233/08 നമ്പർ ആധാരപ്രകാരം 59/2 എന്ന സബ്ഡിവിഷൻ നമ്പറായി 10.12 ആർ

സ്ഥലം കൈമാറിയിട്ടുള്ളതും ശേഷം റീസർവ്വേ നമ്പർ 59ൽ 6.33 ആർ ഭൂമി ടിയാന്റെ പേരിൽ കരമടച്ചു വരുന്നതും ആണ്.

വെളൂർ വില്ലേജിൽ ബ്ലോക്ക് 19ൽ റീസർവ്വേ 60 ൽപെട്ട 10.20 ആർ ഭൂമി വെളൂർ കരയിൽ പെരുന്തോട്ടത്തിൽ സാറാ മത്തായിയുടെ പേരിൽ 1699-70 നമ്പർ തണ്ടപ്പേരിൽ കിടന്നിരുന്നതും ടിയാൾ 1994-95 വരെ ഖജനാവിൽ കരമടച്ചു വന്നിരുന്നതുമാണ്. കോട്ടയം താലൂക്ക് ആഫീസിലെ 20/10/1962ലെ LA. 29/81/B7 നമ്പർ പട്ടയപ്രകാരം (ടി പട്ടയത്തിന്റെ പകർപ്പ് ലഭിച്ചിട്ടുള്ളതല്ല) ടിയാൾക്ക് ലഭിച്ചിട്ടുള്ള ടി. സ്ഥലം. ടി സ്ഥലത്ത് നിന്നും ടിയാൾ കോട്ടയം SRO യിലെ 1234/2008 നമ്പർ ധനനിശ്ചയ ആധാരപ്രകാരം ടിയാന്റെ മകനായ ചെറിയാൻ മത്തായിക്ക് 9.60 ആർ ഭൂമിയും കൈമാറിയിട്ടുള്ളതാണ്. ടിയാൻ ചെറിയാൻ മത്തായി 6654-10 നമ്പർ തണ്ടപ്പേരിൽ പടി 2008-2009 കാലയളവുമുതൽ വില്ലേജ് ഓഫീസിൽ കരമടച്ചു വരുന്നതുമാണ്. മേൽപടി വിവരം റിപ്പോർട്ട് ചെയ്തുകൊള്ളുന്നു.

Village Officer
Veloor

ഉള്ളടക്കം

1. തണ്ടപ്പേർ രജിസ്റ്റർ പകർപ്പ്
2. LA 33/81, 100/82 പട്ടയത്തിന്റെ പകർപ്പ്.

Annex III (25)

190	59	-	16	115	[illegible]
	[illegible] 98/2002 [illegible]				
190	59/12	-	[illegible]	12	
[illegible] 190	59	-	06	35	

True Copy

[illegible signature]

Village Officer
Veloor

TP - 1698

[illegible]

[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
1	2	3	4	5	6
9/3/85	1198/53	[illegible]		34	[illegible]
[illegible]-96	804/8[illegible]	95-96		[illegible]	
[illegible]/9.6	321/69	96-97		[illegible]	
[illegible]	[illegible]/14	97-98		[illegible]	
[illegible]/1.98	41/77	1999-[illegible]		[illegible]	
[illegible]/02/04	1975/1663372	2003-04		136	
[illegible].07.05	66879/6666948	2005-06 [illegible]		68	
[illegible]/5/06	[illegible]	[illegible]		34	
[illegible]	3574665	[illegible]		34	
[illegible]-9-09	29519/2951856	2008-09 [illegible]		28	
[illegible]/6/12	37967/3796653	2012-13		56	
[illegible]/5/2013	54786/5478508	2013-14		28	
[illegible]	9562[illegible]	2014-15 [illegible]		[illegible]	
20/4/16	38338/3833716	2016-17		28	
[illegible]/8/19	KL05[illegible]2479/19	19-20		240/-	

Annex IV (27)

L.R. 46(5)(x)(ii) 19/04/2007 GPV © Govt. of Kerala

[illegible]

6654

[illegible]

			2	3	4		

94/[illegible]

[illegible] 1652 [illegible]

13 0 04 30 [illegible]

[illegible] 99/2008 dtd. 17/03/2008 [illegible]

1699 [illegible]

[illegible] – 09 60

13 90

20/–

As per [illegible] Tax (Amendment) [illegible] 2014 [illegible] Kerala Gazette [illegible] 2014 [illegible] (Law) [illegible] the land [illegible] Tax [illegible]

Village Officer
Veloor

Annex III (38)

Board of Revenue [illegible]

[illegible]

1	2	3	4	5	6
60	— 10 20	[illegible]			

P.V. 99/2008 Dated 12/2/2008 [illegible]

TP – 6654 [illegible]

09 / 60

[illegible] 60

Village Officer
Veloor

Annex III (28)

TP 1699 [illegible]

[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
1	2	3	4	5	6
[illegible]/3158	1158/54	[illegible]		3	[illegible]
[illegible]-96	[illegible]/[illegible]	[illegible] 67		[illegible]	
[illegible]196	323[illegible]70	96-97		[illegible]	
[illegible]	[illegible]/[illegible]	94 [illegible]		66	
				22	
[illegible]/2000	515/54	2000-2001		66	
[illegible] 2004	1905/1603367	2003-04 [illegible]			
[illegible] 7/05	[illegible]/1680049	2005 [illegible]		44	
[illegible]	[illegible]	2006 [illegible]		22	
	[illegible]				
[illegible]	[illegible]/184946	2007		22	
[illegible] 2:09	225179 - 225185	2008 [illegible]		44	
[illegible]	[illegible]	18-9 [illegible]		[illegible]	

Village Officer
Velour

Annex III (20)

TP – 6654 [illegible]

[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
1	2	3	4	5
8/3/2008	31691	3169053	2008 – [illegible] 1/2	5
27/6/12	37967 / 3796655	2012-13		
4/5/2013	54786	5478507	2013-14	36
[illegible] 15	35621	3562051 [illegible]	[illegible]	280
20/4/2016	38338	3833717	2016-17	56
19/1/19	[illegible] 2500/2017		[illegible]	280
9/8/19	KL05032502978/2019		19-20	160/-

[illegible signature]

Board of Revenue (LR) 3 179.000 19/138 15 3 1996 GPE.

PATTA

[*Issued under Rule* 9 (2) *of Kerala Land Assignment Rules*, 1964]

Number LA: 33/81, 100/82 — Taluk... Kottayam...
Village... Thiruvarppu — Pattadar. P. Abraham Mathew, Perumthekkarayil, Veloor, Thiruvarppu

The amount of tax as per this patta should be paid to the Village Officer or the Village Assistant according to the kistbandi mentioned below and receipt obtained therefor.

KIST

	Amount Rs.	P.
October/February ..	—	46
January/March ..	—	46
	—	92

1. Survey number.. 177/1B
2. Subdivision number..........
3. Wet or Dry...... .....
4. Area Acre — Cent 45.545 / Hectare Are (Subject to revision after final survey and demarcation)
5. Tax. Rs........P....

Tahsildar

Declaration

I declare that I shall bind myself to the conditions specified below :

Assignee

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests in the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.

2. The assignee is bound to afford all facilities to the officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.

3. All established rights of way and other easement right shall be respected by the assignee.

4. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision.

5. In the case of concessional grant to members of Scheduled Castes or Tribes and indigent families, if the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee, no fresh grants of land will be made to the grantee under the concessional terms.

P.T.O.

Annex IV (32)

ബഹുമാനപ്പെട്ട കോട്ടയം ജില്ലാ കലക്ടർ മുൻപാകെ മുണ്ടുചിറയ്ക്കൽ ഇട്ടിച്ചൻ മകൻ ചേരിക്കൽ വാഗമൺ, കുറ്റിക്കാലായിൽ ബാബു എം.വി. എന്നവർ ബോധിപ്പിക്കുന്ന പരാതി.

സർ, 2020 ഏപ്രിൽ രണ്ടാം തീയതി രാത്രി ഉണ്ടായ തിരുവാർപ്പ് റോഡിന്റെ മുണ്ടുചിറയ്ക്കൽ ചേരിക്കൽ ഭാഗം ഏകദേശം 60 മീറ്ററോളം മീനച്ചിലാറ്റിലേക്ക് ഇടിഞ്ഞു വീണിരുന്നു. ഇടിയുന്നതിന് ഏകദേശം ഒരു വർഷം മുമ്പ് സൈഡ് ഭിത്തിയും കൈവരിയും ഗവൺമെന്റ് ലക്ഷങ്ങൾ മുടക്കി അശാസ്ത്രീയമായി ധൃതഗതിയിൽ പണിതതാണ്. ഉ നാട്ട് റോഡ് ഉയർത്തി പണിയുകയും ചെയ്തു. ഈ സൈഡ് ഭിത്തി വെള്ളമൊഴുക്കിൽ മീനച്ചിലാറ്റിലേക്ക് ഇടിയുകയാണ് ഉണ്ടായത്. ഈ ഭാഗത്ത് ആറ്റിന്റെ വരവ് മൂലം ഒഴുക്കും ശക്തമാണ്. ഈ സംഭവം ഉണ്ടായിട്ട് രണ്ട് വർഷം കഴിഞ്ഞു. ഈ റോഡ് തിരുവാർപ്പ്, കാഞ്ഞിരം പ്രദേശങ്ങളുടെ ഏക ആശ്രയമാണ്. ഈ അപകടം മൂലം ഗതാഗതം പൂർണ്ണമായും നിലച്ചു. M.P, M.L.A, കലക്ടർ, S.P തുടങ്ങിയ ജില്ലാ ഭരണകൂടവും ജനപ്രതിനിധികളും ഇടപെട്ട് ചർച്ച ചെയ്ത് അടിയന്തിരമായി ഉടൻ പരിഹരിക്കുന്നതിന് ആവശ്യങ്ങൾ നാൽ താൽക്കാലികമായി ഞങ്ങളുടെ പുരയിടത്തിൽ കൂടി ഗതാഗതം അനുവദിച്ചു. ഇതിനായി ഞങ്ങളുടെ പുരയിടത്തിലെ തെങ്ങുകളും, അനുബന്ധികളും, വാഴകളും വെട്ടി ചേരിക്കൽ വാഗമണിന്റെ കൂടെയുള്ള ഒരു റ ... താൽക്കാലിക റോഡിനായി നൽകുകയും ചെയ്തു. മേൽപറഞ്ഞ നഷ്ടങ്ങൾ നഷ്ടപരിഹാരവും വിളകളുടെ സ്ഥലവും വില നൽകി നഷ്ടപരിഹാരം ചെയ്തു തരേണ്ടതാണ്.

കൂടാതെ ഈ സ്ഥലത്തിന്റെ വടക്
കും ഭാഗത്തെന്ന് കാണുന്ന ശ്മശാനത്തിലേക്കുള്ള വഴിക്കു
ന്നതിനും ഞങ്ങൾ നടക്കുന്നതാണെന്ന് വ്യക്തമാണ്. ഉള
ണ്ട്, ഈ തോടിലൂടെ വെള്ളം പോകുന്ന ഭാഗ
ങ്ങളുടെ ഭൂപ്രദേശങ്ങളിലൂടെ ഭവനങ്ങ
ക്ക് കെട്ടിടങ്ങൾ ബന്ധിക്കുകയുണ്ടായി. അതുവ
ഴിമാറ്റപ്പെട്ട കുളിക്കടവുകളുടെ ശല്യത്താൽ ചെറുതായി പോയി
ഈ തോടിലൂടെയുള്ള ഒഴുക്ക് സാധാരണഗതിയിൽ ആ-
യിരുന്നു ഞങ്ങൾ നേരിടുന്ന ബുദ്ധിമുട്ടുകൾ.
ഈ കാലയളവിൽ ഈ തോടിന്റെ പുനരുദ്ധാര
ണം നടത്തിയിട്ടില്ല. അടിയന്തിരമായി പുനരുദ്ധാരണം
നടത്തി വേഗം ഞങ്ങളുടെ സ്ഥലത്തിലൂടെ തന്നെ
യെന്ന് അപേക്ഷിക്കുന്നതോടൊപ്പം ഞങ്ങൾക്കു
നഷ്ടപരിഹാരം കൂടി തരുവാനുള്ളതാണെന്ന് അപേക്ഷ

എന്ന്.

1) ഇടപ്പൻ കണ്ണച്ചാം - കുന്നപ്പിള്ളിക്കൽ - 9446329

2) ഹാജിറ - പേരിക്കൽ - 9446370658 -

3) ഹംസ - കുന്നക്കാലായിൽ.
9562034204

ഇപ്പിക്കൽ
10-9-2021

39

CMO Portal | Annex IV

G20060222477

34

Urgent

1437
13/6/2020

OFFICE OF THE CHIEF MINISTER
THIRUVANANTHAPURAM

[illegible]

13/7/20
EE.

[illegible]

സർ,

[illegible] 12 വയസ്സ്, 9 വയസ്സ്, 7 വയസ്സ് [illegible]

[illegible] P.W.D. [illegible]

[illegible] .5 [illegible]

D2

E-mail to AEE, Kdy
AE, Ktym
for report.

[illegible]

ഉചിതമായ നടപടി സ്വീകരിച്ച്
[illegible] പരാതിക്കാരിക്ക്
മറുപടി നൽകുക.

(35)

ഞങ്ങളുടെ ഡിമാൻഡ് ആണെന്നും [illegible]
റോഡ്, P.W.D കാരാണ് ചെയ്യേണ്ടത്
എന്നും പറഞ്ഞ് പോയി. ഈ കാലം വരെ
ഇതു ഞങ്ങളുടെ വീടിന്റെ മുന്നിലൂടെ [illegible]
[illegible] ഇതിൽ [illegible]
ആയിരുന്നു. ആയതിനാൽ [illegible]
[illegible]
[illegible]

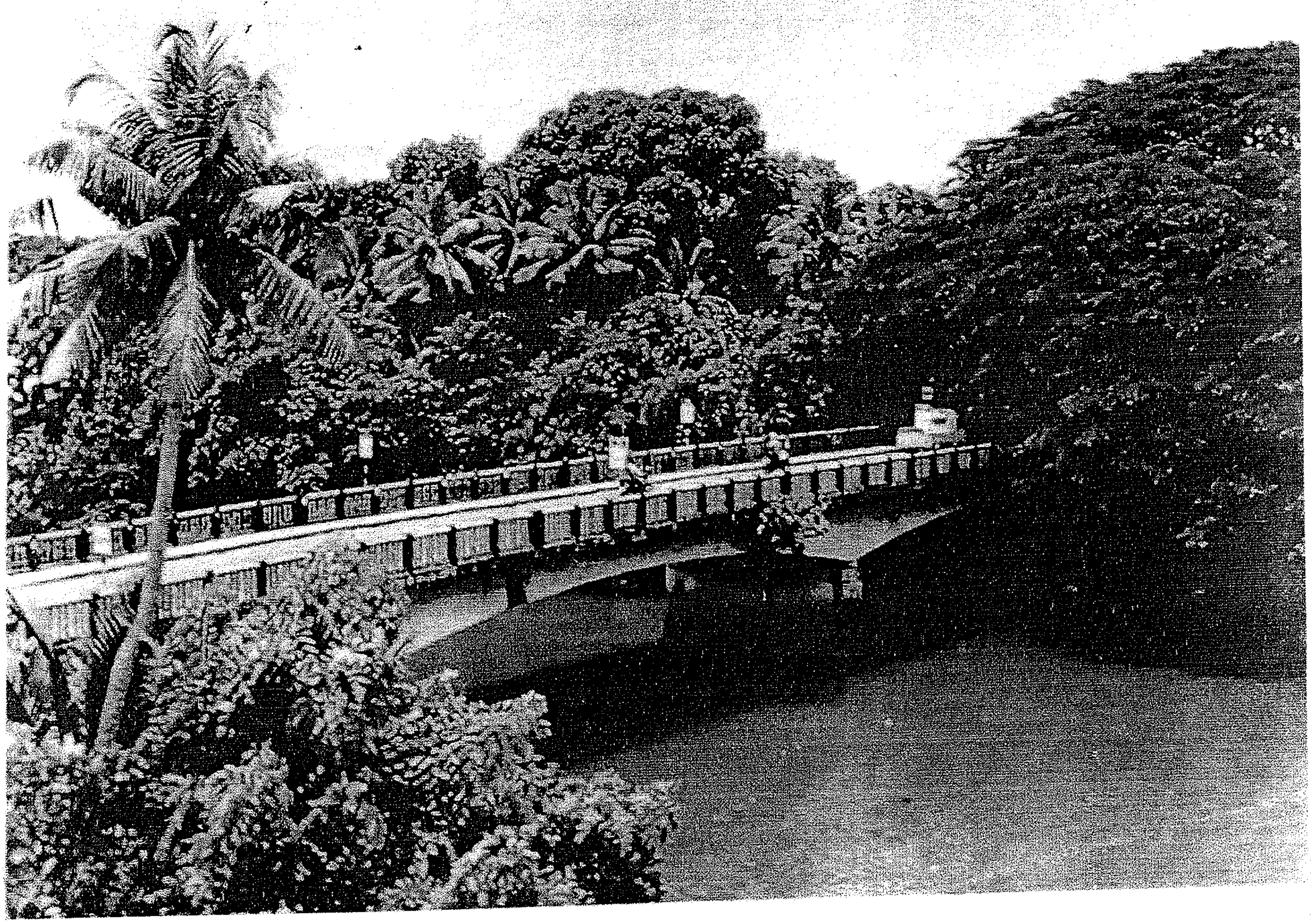
എന്ന് വിശ്വസ്തതയോടെ,

കോട്ടയം
8-6-2020

Noorya
നൂറിയ, [illegible]

IRRIGATION SUB DIVISION KADUTHURUTHY

IWT-Development of State Water ways and Feeder Canals – Conducting study classification of State waterway and deriving development standards and preparation of master plan for state water ways – For Meenachil River from Chungam to Kanjiram in Kottayam District.



IWT-Development of State Water ways and Feeder Canals – Conducting study classificati of State waterway and deriving development standards and preparation of master plan fo state water ways – For Meenachil River from Chungam to Kanjiram Canal in Kottayam District

Introduction

Inland Water Transport (IWT) is a fuel efficient and environment friendly mode of transportation. IWT for passenger and freight movement involves lower operating costs and environmental pollution than road, rail or air.

There are 41 rivers in Kerala that flows towards west clubbed with numerous backwaters. All these are part of the inland water transport system having a length of approx.. 1895 km. Important places which are commercially important are situated on the banks of these rivers. Of this, the Kollam-Kottappuram stretch (168 km) is already declared as National Waterway-3 with effect from 1993. (NW-3) along with Champakkara (14 km) and Udyogamandal canals (23 km) is almost made fully functional. Recently Central Government has declared the extension of NW-3 between Kottappuram and Kozhikode (160 km) as national waterway. Besides, four canals viz. Alappuzha-Changanassery (28 km), Alappuzha –Kottayam – Athirampuzha (38 km) and Kottayam – Vaikom (42 km) have also been declared as national waterway by Central Government in April, 2016.

The State Water Transport Department caters to the traffic needs of the inhabitants of the waterlogged areas of the Districts of Alappuzha, Kottayam, Kollam, Ernakulam, Kannur and Kasaragod.

Location and History

Inland Water Transport is one of the most environmental friendly modes of transport because of low fuel usage and ability to carry in bulk thereby reducing pollution and congestion. The main constraint in the development of water transport is the conflict of interest between tranditional fisher folks and navigation operation, friction between Road-IWT operators, insufficient navigation lock/bridge clearances, lack of maintenance of navigation system and bank protection, lack of modern inland craft terminals and cargo handling system, lack of end user incentivisation, delay in project execution and poor fund utilization. Keeping in mind th constraints facing IWT, and recognizing its potential for growth, there is a need for reductio in cost and time of transportation and enhancement of the safety and reliability of cargo. T achieve this, the thrust should be on the creation of infrastructure in the form of fairway with adequate depth and width, besides the setting up of terminals. Private investment shoul be attracted for the development of this mode through suitable incentives. In short in order make the sector more effective, there is a need to create adequate infrastructure faciliti simplify customs procedures and provide necessary fiscal incentives for the development the sector.

IWT-Development of State Water ways and Feeder Canals – Conducting study classification of State waterway and deriving development standards and preparation of master plan for state water ways – For Meenachil River from Chungam to Kanjiram Canal in Kottayam District

Most of the Check dams were affected by silt deposits. The silt deposits reduced their storage capacity and obstructed the free flow of the river. Maintenance of the check dams and the silt removal are urgent in nature and provisions for the same are to be included for the preparation of master plan.

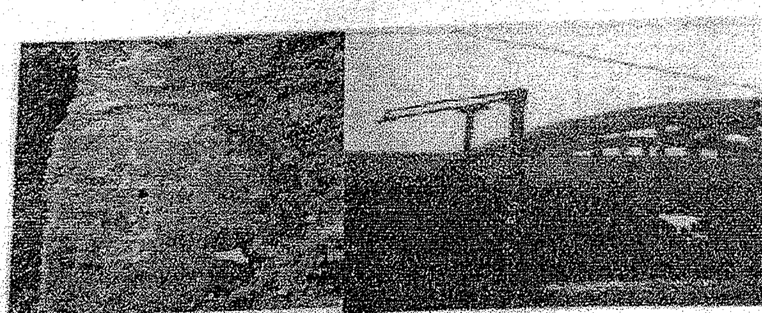
At many portions, the river banks were totally damaged. Several residential buildings along the banks are in the dangerous position and many roads passing along the banks eroded. These spots were selected based on their proximity to residential buildings and public roads and should be protected properly. The people in the region are economically weak and they not have the financial capability to execute the work on their own.

Field Investigation

The flield survey inwstigation work is conducted for the entire canal width of 40 M and about 5M on both sides of bank. For this three separate survey teams with GPS RTK system has carried the topographic suvey specifying the obstructions along the canal for the entire stretch of about 7.500kms.

Topographic Survey

Topographic survey is conducted using both total station and GS 14 GPS RTK system. The MSL Dat um 4.925 is shifted from the nearest Nagampadm Bridge as shown by Irrigation department (fig a)



Total station and GPS data is processed using Liscad software and presented in Autocad format at the required scale. Necessary Topogmph1c Map is also prepared and submitted in Scale 1 : 500 (A1 size) both digital and Hard copy format. Volume-2

Longitudinal and cross sections were prepared and submitted in hard and digital copies and presented in appendix (A)

(39)

Physiography

The Meenachilriver is formed by several streams organizing from the Western Ghats. The river flows through the Poonjar, Teekoy, Erattupetts, Pala, Ettumanoor and Kottayam. A few miles upstream of Kottayam Town the river bifurcates in Neelimangalam branch and Nagampadam branch and both the branches finaly into vembanad lake.

The length of the river, including the tributaries under the jurisdiction of the irrigation Sub Division, Kadithuruthy is 118.2 kms and total drainage is 1272 sq. km. Meenachil river does not have any major dams. The important check dams in Meenachil river are Erattupetta, Kalariamackal, Kadappattu and Kidangoor . The detailed break up of the river and tributaries is listed below:-

1) Meenachil river - 64.00 km
2) Meenanthara river (branch of Meenachil river) - 5.50 km
3) Neelimangalam river (branch of Meenachil river) - 16.00 km
4) Thiruvattakavanattinkara river (branch of Meenachil river)- 15.00 km
5) Thiruvarppu kumarakom canal (branch of Meenachil river) – 8.00 km
6) Chengalam kumarakom canal (branch of Meenachil river) – 8.5 km
7) Prapuzha Pulikuttiseet thodu (branch of Meenachil river)- 1.2 km

Total 118.2 km

The unprecedented floods, which hit Kerala in the month of August 2018, created huge have to the banks of Meenachil river. Erosion along the river banks damaged several residential buildings and infrastructure located near the river banks. Upper reaches of the Meenachil river such as Teekoy, Thidanad Poonjar Panchayath and Erattupetta municipality where affected by heavy rain landslides whereas kidangoor, Arpookara, Thiruvarppu, Kumarakom, Neendor, thirampuzha, Vijayapuram Panchayat and Kottaym/Ettumanoor municipalities were badly affected by the floods.

Annexe N°I

40

3

Annex VI

Annex VI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONE), CHENNAI

Original Application No. 184 of 2021

IN THE MATTER OF

Abraham Mathew,
S/o.P.V.Mathew,
Veloor. P.O., Kottayam-686 003
... Applicant(s)

Versus

State of Kerala and Ors.

...Respondents

STATEMENT OF FACTS SUBMITTED BY 2ND RESPONDENT

M/s. E.K.KUMARESAN
Standing counsel for Kerala(SZ)
Counsel for R1 to R3